

Open Court

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,

ALLAHABAD.

...

original Application No. 775 of 1994

this the 22nd day of April 2002.

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, V.C.
HON'BLE MAJ GEN K.K. SRIVASTAVA, MEMBER (A)

Latif Ahmad, S/o Sri Karim Bux, R/o Village & Post Mahua Bandh,
District Hamirpur.

Applicant.

By Advocate : Sri A. Srivastava.

Versus.

1. Union of India through the Director General of Postal, New Delhi.
2. The postmaster General, Hamirpur.
3. Sub-Divisional Inspector (Postal), Mahoba Sub-Division, Mahoba, Hamirpur.

Respondents.

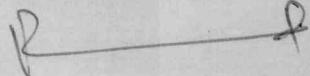
By Advocate : Km. S. Srivastava.

ORDER (ORAL)

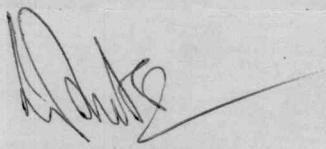
JUSTICE R.R.K. TRIVEDI, V.C.

This O.A. under Section 19 of the A.T. Act 1985, has been filed challenging the order dated 4.5.94 by which the engagement of the applicant as EDMP, Mahua Bandh Leka Jaitpur, District Hamirpur has been terminated under rule 6 of E.D. (Conduct & Service) Rules 1964.

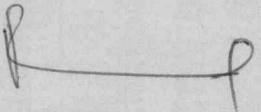
2. The facts are that the applicant's father Sri Karim Bux was working as EDMP, Mahua Bandh since 2.2.1954. His date of birth was 2.8.31 and date of retirement was 1.8.96. The father of the applicant applied for retirement due to his ill health. For the vacancy so occurred, the applicant was permitted to work from 1.5.93, which has been terminated w.e.f. 4.5.94. It is not disputed that the applicant was



For
never selected on the post on regular basis as provided under rules. In the circumstances, the applicant has no right to continue on the post and it was a stop gap arrangement. From the perusal of the order, it ~~reveals~~ ^{is clear} that the order is simplicitor and does not cause any stigma against the applicant. In the circumstances, the O.A. has no merit and the same is accordingly dismissed. There will be no order as to costs.



MEMBER (A)



V.C.

GIRISH/-